

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20901 of 2018

(Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-072&073-2017-18 dated 09.03.2018 passed by the Commissioner of Central Tax (Appeals), Belgaum.)

M/s. Industrial Caterers

Prop. Shri Prabhakar S Poojary,
2nd Floor D No. 8 Krishna Kripa Complex,
C – Wing, Behind KSRTC Bus Stand,
Udupi,
Karnataka – 576 101.

.....**Appellant(s)**

Versus

Commissioner of Central Taxes,

7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003.

.....**Respondent(s)**

APPEARANCE:

None for the Appellant.

Mr. Rajashekar. B.N.N, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 21818 /2025

Date of Hearing: 17.11.2025

Date of Decision: 17.11.2025

PER : R. BHAGYA DEVI

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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